

DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.26/81 SCHEDULED ON 11.03.2014.

The Meeting No. 26/81 of Norms Committee-II for the year 2013-14 was actually held on 25.03.2014 under the Chairmanship of Shri Darshan Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri S.K. Jain, D.O.	DIPP
2	Shri Gajraj Singh, Sr. D.O.	DHI
3	Shri K.S. Sodhi, Assistant Director	MSME
4	Shri Daya Shankar, Dy. DG	DGFT
5	Shri Raman Kumar, FTDO	DGFT

1	Case No.: 38/1/81-ALC2/2011	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status: Deferred
	HQ File :01/81/050/00617/AM11/	RLA File :04/24/040/00312/AM11/	Lic.No/Date:0410121962 25.02.2011	Defer Date:22.04.2014
	Decision : NC observed that comments from DIT is still awaited. NC decided to send a D.O. letter to DIT to furnish their comments. The case stands deferred to 22.04.2014.			

2	Case No.:11/8/80-ALC2/2011	Party Name:ANKIT FASTENERS PVT LTD.,	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status: Deferred
	HQ File :01/80/050/00159/AM12/	RLA File :07/24/040/00050/AM12/	Lic.No/Date:0710079421 27.05.2011	Defer Date:25.03.2014
	Decision:NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O.No. 12/43/2014-TSW/2 dated 25/03/2014 as under:- 1. Net weight of 95340 Nos. of Titanium Spacers (export item at Sl. No. 1) 2. Net weight of 113210 Nos. of Aluminium Spacers (export item at Sl. No. 2) 3. Separate quantities of Bolts, Screws, Washers & Nuts, in Nos. and weight in export products at Sl. No. 3. 4. Basis/justification for the quantity of each of import item. The case stands deferred to 22.04.2014.			

3	Case No.: 1/41/81-ALC2/2011	Party Name:XOL TECHNOLOGIES PVT LTD	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00346/AM12/	RLA File :31/83/040/00179/AM12/	Lic.No/Date:3110051788 08.12.2011	Defer Date:22.04.2014

Decision:NC observed that comments from D/o. C&PC is still awaited. NC decided to send a D.O. letter to D/o. C&PC to furnish their comments. The case stands deferred to 22.04.2014.

4	Case No.: 3/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status: Approved
	HQ File :01/81/050/00469/AM12/	RLA File :03/95/040/00771/AM12/	Lic.No/Date:0310673367 29.12.2011	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(16)/2012-IPHW dated 11.02.2014 as under:- The norms of above AA is ratified on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

5	Case No.: 5/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status: Deferred
	HQ File :01/81/050/00471/AM12/	RLA File :03/95/040/00799/AM12/	Lic.No/Date:0310674593 04.01.2012	Defer Date:22.04.2014
	Decision: NC observed that comments from DIT is still awaited. NC decided to send a D.O. letter to DIT to furnish their comments. The case stands deferred to 22.04.2014.			

6	Case No.: 12/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status: Deferred
	HQ File :01/81/050/00478/AM12/	RLA File :03/95/040/00776/AM12/	Lic.No/Date:0310674606 04.01.2012	Defer Date:22.04.2014
	Decision: NC observed that comments from DIT is still awaited. NC decided to send a D.O. letter to DIT to furnish their comments. The case stands deferred to 22.04.2014.			

7	Case No.: 24/3/81-ALC2/2012	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status: Deferred
	HQ File :01/81/050/00052/AM13/	RLA File :07/24/040/00498/AM12/	Lic.No/Date:0710086877 08.03.2012	Defer Date:22.04.2014
	Decision: NC observed that comments from D/o. C&PC is still awaited. NC decided to send a D.O. letter to D/o. C&PC to furnish their comments. The case stands deferred to 22.04.2014.			

8	Case No.: 14/11/81-ALC2/2012	Party Name:KIRAN UDYOG,	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status: Deferred
	HQ File :01/81/050/00214/AM13/	RLA File :09/24/040/00161/AM13/	Lic.No/Date:0910053185 04.07.2012	Defer Date:22.04.2014
	Decision: NC decided to forward a copy of reply received from firm to DIPP (chemical wing) also. The case stands deferred to 22.04.2014.			

9	Case No.:9/12/81-ALC2/2012	Party Name:KIRAN UDYOG,	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00240/AM13/	RLA File :09/24/040/00162/AM13/	Lic.No/Date:0910053186 04.07.2012	Defer Date:22.04.2014
	Decision: NC decided to forward a copy of reply received from firm to DIPP (chemical wing) also. The case stands deferred to 22.04.2014..			

10	Case No.:7/12/81-ALC2/2012	Party Name:NYPRO FORBES PRODUCTS PVT LTD.,	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00238/AM13/	RLA File :04/24/040/00063/AM13/	Lic.No/Date:0410138236 19.07.2012	Defer Date:22.04.2014
	Decision: NC observed that comments from D/o. C&PC is still awaited. NC decided to send a D.O. letter to D/o. C&PC to furnish their comments. The case stands deferred to 22.04.2014.			

11	Case No.:37/11/81-ALC2/2013	Party Name:BHARAT ACCUMULATORS PRIVATE LIMITED	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00191/AM14/	RLA File :05/23/040/00219/AM13/	Lic.No/Date:0510334699 13.09.2012	Defer Date:22.04.2014
	Decision: The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm within 15 days. The case stands deferred and to be relisted on 22.04.2014.			

12	Case No.:26/11/81-ALC2/2013	Party Name:SAMRAT HOUSEWARE (P) LTD	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Rejected
	HQ File :01/81/050/00180/AM14/	RLA File :04/24/040/00154/AM13/	Lic.No/Date:0410141067 16.11.2012	
	Decision: NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non submission of reply from the firm. R/A may take suitable consequential action accordingly.			

13	Case No.:29/11/81-ALC2/2013	Party Name:ARJAN IMPEX PVT.LTD.	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00183/AM14/	RLA File :05/23/040/00335/AM13/	Lic.No/Date:0510339313 22.11.2012	Defer Date:22.04.2014
	Decision: The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm within 15 days . The case stands deferred and to be relisted on 22.04.2014.			

14	Case No.:2/21/81-ALC2/2012	Party Name:SEIKO-MARAICA ELECTRICAL MFG (INDIA) PVT LTD	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Rejected

HQ File :01/81/050/00380/AM13/	RLA File :04/24/040/00183/AM13/	Lic.No/Date:0410141371 29.11.2012	
Decision: NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non submission of reply from the firm. R/A may take suitable consequential action accordingly.			

15	Case No.:28/3/81-ALC2/2013	Party Name:VAE VKN INDUSTRIES PVT.LTD.	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00031/AM14/	RLA File :05/24/040/00425/AM13/	Lic.No/Date:0510345956 13.02.2013	Defer Date:22.04.2014
	Decision: NC decided to forward a copy of application to DHI for examination and comments. The case stands deferred to 22.04.2014.			

16	Case No.:36/11/81-ALC2/2013	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00190/AM14/	RLA File :05/24/040/00421/AM13/	Lic.No/Date:0510345900 13.02.2013	Defer Date:22.04.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIT vide U.O.No. W-27/34/2013-IPEHMD dated 14/03/2014 as under:- 1. Details export product. 2. Actual quantity of import required per unit of each of export product. 3. Wastage involved in the manufacturing process. 4. Justification of wastage in the manufacturing process. The case stands deferred to 22.04.2014.			

17	Case No.:2/4/81-ALC2/2013	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00057/AM14/	RLA File :07/24/040/00488/AM13/	Lic.No/Date:0710093897 22.02.2013	Defer Date:22.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 22.04.2014.			

18	Case No.:33/11/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00187/AM14/	RLA File :06/24/040/00036/AM13/	Lic.No/Date:0610031025 28.02.2013	Defer Date:22.04.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O.No. 3(142)/2012/TSW(B)/1 dated 31/12/2013 as under:- 1. Sl. No. 3, 4, 5 & 11 of SDL.			

The case stands deferred to 22.04.2014.

19	Case No.:11/4/81-ALC2/2013	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00066/AM14/	RLA File :03/94/040/01019/AM13/	Lic.No/Date:0310726879 05.03.2013	Defer Date:22.04.2014
	Decision: NC observed that comments from D/o. C&PC is still awaited. NC decided to send a D.O. letter to D/o. C&PC to furnish their comments. The case stands deferred to 22.04.2014.			

20	Case No.:4/4/81-ALC2/2013	Party Name:R.R.KABEL LIMITED,	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00059/AM14/	RLA File :03/95/040/00684/AM13/	Lic.No/Date:0310727315 07.03.2013	Defer Date:22.04.2014
	Decision: The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm within 15 days. The case stands deferred and to be relisted on 22.04.2014.			

21	Case No.:24/4/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00079/AM14/	RLA File :03/94/040/00956/AM13/	Lic.No/Date:0310727784 12.03.2013	Defer Date:22.04.2014
	Decision: NC observed that comments from D/o. DIT is still awaited. NC decided to send a D.O. letter to D/o. DIT to furnish their comments. The case stands deferred to 22.04.2014.			

22	Case No.:23/4/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00078/AM14/	RLA File :03/94/040/01065/AM13/	Lic.No/Date:0310728194 14.03.2013	Defer Date:22.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 22.04.2014.			

23	Case No.:25/4/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00080/AM14/	RLA File :03/94/040/01063/AM13/	Lic.No/Date:0310728198 14.03.2013	Defer Date:22.04.2014
	Decision: NC observed that case is under examination at DHI. The case stands deferred to 22.04.2014.			

24	Case No.:20/11/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:26/81-ALC2/2013	Status:
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		11.03.2014	Approved
HQ File :01/81/050/00174/AM14/	RLA File :03/94/040/00943/AM13/	Lic.No/Date:0310728404 18.03.2013	

Decision:NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/43/2014-TSW/24 dated 25.03.2014 as under:-

1. Net Weights of export products from Sl. No 1 to 24 may be specified as under:

Sl.No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	12766	9	738	17	317
2	32424	10	8027	18	3595
3	51360	11	1158	19	819
4	10138	12	7649	20	193
5	1020	13	1028	21	6765
6	33884	14	613	22	715
7	2295	15	4717	23	535
8	824	16	7056	24	1212

2. Words "0.6/1 KV" may be suffixed with the description of export products from Sl. No 1 to 24.

3. Quantity of import item at Sl. No. 1 viz. CC Copper Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 51574 Kgs. for export products at Sl. No. 1 to 24, taking clue from Engineering Tables 4 & 5.

4. Quantities of import item at Sl. No. 2 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl No. 1 to 24 as claimed by the firm.

5. Quantities of import item at Sl. No.3 viz. PVC Resin may be allowed as 1.025Kgs./Kg content in the export products at Sl. No. 1 to 24 as claimed by the firm.

6. Quantities of import item at Sl. No.4 viz. Plasticiser (DOP) may be allowed as 1.025 Kgs./Kg content in the export products at Sl. No. 1 to 24 as claimed by the firm.

7. Quantities of import item at Sl. No. 5 viz. G.I.Wire may be allowed as 1.02 Kgs./Kg content in the export products at Sl. No. 1 to 24.

8. Import item at Sl. No. 6 viz. Wooden Drums may be allowed as per packing policy.

R/A may take suitable consequential action accordingly.

25	Case No.:9/4/81-ALC2/2013	Party Name:BELGIUM ALUMINIUM AND GLASS INDUSTRIES PVT.LTD	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status: Rejected
	HQ File :01/81/050/00064/AM14/	RLA File :03/94/040/01089/AM13/	Lic.No/Date:0310728675 19.03.2013	

Decision:NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non submission of reply from the firm.
R/A may take suitable consequential action accordingly.

26	Case No.:14/4/81-ALC2/2013	Party Name:R.R.KABEL LIMITED,	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status: Approved
	HQ File :01/81/050/00069/AM14/	RLA File :03/95/040/01013/AM13/	Lic.No/Date:0310728786 19.03.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/43/2014-TSW/26 dated 25.03.2014 as under:- - Following words may be suffixed with the description of export product "1C x 25 Sq. mm- Quantity 10 Kms , 1C x 35 Sq. mm- Quantity 10 Kms, 1C x 50 Sq. mm- Quantity 7 Kms, 1C x 70 Sq. mm- Quantity 4 Kms& 1C x 95 Sq. mm- Quantity 3 Kms" - Quantity of import item at Sl. No. 1 may be allowed as 13431 Kgs. as 1.01 Kgs./Kg. content in the export products. - Quantity of import item at Sl. No. 2 may be allowed as 2855 Kgs. as 1.05 Kgs./Kg. content in the export products. R/A may take suitable consequential action accordingly.			

27	Case No.:44/4/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00099/AM14/	RLA File :34/24/040/00307/AM13/	Lic.No/Date:3410036490 21.03.2013	Defer Date:22.04.2014
	Decision: The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm within 15 days otherwise matter may be treated as closed. The case stands deferred to 22.04.2014.			

28	Case No.:26/4/81-ALC2/2013	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00081/AM14/	RLA File :10/24/040/00092/AM13/	Lic.No/Date:1010052948 22.03.2013	Defer Date:22.04.2014
	Decision: NC observed that comments from D/o. DIT is still awaited. NC decided to send a D.O. letter to D/o. DIT to furnish their comments. The case stands deferred to 22.04.2014.			

29	Case No.:1/1/81-ALC2/2013	Party Name:RIVER ENGINEERING PVT.LTD.	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status: Rejected
	HQ File :01/81/050/00001/AM14/	RLA File :05/24/040/00485/AM13/	Lic.No/Date:0510350242 25.03.2013	
	Decision: NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non submission of reply from the firm. R/A may take suitable consequential action accordingly.			

30	Case No.:18/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:26/81-ALC2/2013	Status: Deferred
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			11.03.2014	
	HQ File :01/81/050/00073/AM14/	RLA File :03/95/040/01054/AM13/	Lic.No/Date:0310729610 26.03.2013	Defer Date:22.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 22.04.2014.			

31	Case No.:19/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00074/AM14/	RLA File :03/95/040/01053/AM13/	Lic.No/Date:0310729612 26.03.2013	Defer Date:22.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 22.04.2014.			

32	Case No.:20/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status: Approved
	HQ File :01/81/050/00075/AM14/	RLA File :03/95/040/01045/AM13/	Lic.No/Date:0310729568 26.03.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(111)/13-ME dated 17.02.2014 as under:- 961 kgs of import of Copper Bus bar (50x10.20 mm) allowed with 13.5% wastage considering 50% recovery. R/A may take suitable consequential action accordingly.			

33	Case No.:21/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00076/AM14/	RLA File :03/95/040/01046/AM13/	Lic.No/Date:0310729566 26.03.2013	Defer Date:22.04.2014
	Decision: NC decided to send a letter to firm to furnish requisite information as per written comments of MSME vide U.O. No. 30(97)/13-ME dated 17.02.2014 (copy enclosed). The case stands deferred to 22.04.2014.			

34	Case No.:35/4/81-ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00090/AM14/	RLA File :07/24/040/00523/AM13/	Lic.No/Date:0710094713 09.04.2013	Defer Date:22.04.2014
	Decision: NC observed that comments from D/o. C&PC is still awaited. NC decided to send a D.O. letter to D/o. C&PC to furnish their comments. The case stands deferred to 22.04.2014.			

35	Case No.:12/4/81-ALC2/2013	Party Name:PANASONIC APPLIANCES INDIA CO. LTD.,	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status: Rejected
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	HQ File :01/81/050/00067/AM14/	RLA File :04/24/040/00257/AM13/	Lic.No/Date:0410145200 16.04.2013	
	Decision: NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non submission of reply from the firm. R/A may take suitable consequential action accordingly.			

36	Case No.:5/4/81-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status: Rejected
	HQ File :01/81/050/00060/AM14/	RLA File :04/24/040/00014/AM14/	Lic.No/Date:0410145237 17.04.2013	
	Decision: NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non submission of reply from the firm. R/A may take suitable consequential action accordingly.			

37	Case No.:2/8/81-ALC2/2013	Party Name:EPSILON BATTERIES PVT. LTD.	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date:0810120617 30.04.2013	Defer Date:22.04.2014
	Decision: NC observed that comments from D/o. C&PC is still awaited. NC decided to send a D.O. letter to D/o. C&PC to furnish their comments. The case stands deferred to 22.04.2014.			

38	Case No.:6/8/81-ALC2/2013	Party Name:VAUTID-SHAH HARDFACE PVT. LTD.,	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status: Rejected
	HQ File :01/81/050/00122/AM14/	RLA File :03/95/040/01029/AM13/	Lic.No/Date:0310732920 30.04.2013	
	Decision: NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non submission of reply from the firm. R/A may take suitable consequential action accordingly.			

39	Case No.:18/11/81-ALC2/2013	Party Name:KIRAN UDYOG,	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00172/AM14/	RLA File :09/24/040/00037/AM14/	Lic.No/Date:0910055892 01.05.2013	Defer Date:22.04.2014
	Decision: NC observed case is under examination of C&PC. The case stands deferred to 22.04.2014			

40	Case No.:8/14/81-ALC2/2013	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00213/AM14/	RLA File :02/24/040/00010/AM14/	Lic.No/Date:0210189458 08.05.2013	Defer Date:22.04.2014

Decision:NC observed that comments of MSME & MOEF is still awaited, hence decided to send a reminder to MSME & MOEF. The case stands deferred to 22.04.2014.

41	Case No.:47/4/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00102/AM14/	RLA File :13/24/040/00002/AM14/	Lic.No/Date:1310042987 13.05.2013	Defer Date:22.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 22.04.2014			

42	Case No.:4/14/81-ALC2/2013	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00209/AM14/	RLA File :03/95/040/00859/AM13/	Lic.No/Date:0310734470 15.05.2013	Defer Date:22.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 22.04.2014			

43	Case No.:1/23/81-ALC2/2013	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00387/AM14/	RLA File :32/21/040/00032/AM14/	Lic.No/Date:3210063581 29.05.2013	Defer Date:22.04.2014
	Decision: The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm within 15 days . The case stands deferred to 22.04.2014			

44	Case No.:27/11/81-ALC2/2013	Party Name:GALA SHRINK FIT	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00181/AM14/	RLA File :03/94/040/00028/AM14/	Lic.No/Date:0310736384 03.06.2013	Defer Date:22.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 22.04.2014			

45	Case No.:12/11/81-ALC2/2013	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00166/AM14/	RLA File :11/24/040/00021/AM13/	Lic.No/Date:1110027518 10.06.2013	Defer Date:22.04.2014
	Decision: NC observed that case is under examination at DOT. The case stands deferred to 22.04.2014.			

46	Case No.:9/11/81-ALC2/2013	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
			Lic.No/Date:0510357120	

HQ File :01/81/050/00163/AM14/	RLA File :05/24/040/00078/AM14/	14.06.2013	Defer
Decision:NC decided to send a letter to firm to submit the following information as per written comments of DIT vide U.O.No. W-27/37/2013-IPEHMD dated 31/01/2014 as under:- 1. Details export product. 2. Actual quantity of import required per unit of each of export product. 3. Wastage involved in the manufacturing process. 4. Justification of wastage involved in the manufacturing process. The case stands deferred to 22.04.2014.			

47	Case No.:6/11/81-ALC2/2013	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00160/AM14/	RLA File :05/24/040/00066/AM14/	Lic.No/Date:0510357436 18.06.2013	Defer Date:22.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 22.04.2014			

48	Case No.:10/11/81-ALC2/2013	Party Name:ALLIED HITECH INDUSTRIES PVT LTD.,	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00164/AM14/	RLA File :05/23/040/00106/AM14/	Lic.No/Date:0510357873 21.06.2013	Defer Date:22.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 22.04.2014			

49	Case No.:14/11/81-ALC2/2013	Party Name:STEAMLINE INDUSTRIES LTD.	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00168/AM14/	RLA File :08/24/040/00108/AM14/	Lic.No/Date:0810122254 27.06.2013	Defer Date:22.04.2014
	Decision:NC decided to send a letter to firm to submit following information as per written comments of DI PP vide U.O. No. 12/43/2014-TSW/49 dated 25.03.2014 as under:- 1. Justification for three stage drawing for reduction of pipe /tube for the following: (i) For reduction of pipe /tube form OD 21 mm to 19 mm OD. (ii) For reduction of pipe /tube form OD 13 mm to 12 mm OD. (iii) For reduction of pipe /tube form OD 33 mm to 25 mm OD 2. Reduction in OD and wall thickness at each stage of drawing. The case stands deferred to 22.04.2014			

50	Case No.:16/11/81-ALC2/2013	Party Name:STEAMLINE INDUSTRIES LTD.	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00170/AM14/	RLA File :08/24/040/00109/AM14/	Lic.No/Date:0810122253 27.06.2013	Defer Date:22.04.2014

Decision:NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. No. 12/43/2014-TSW/49 dated 25.03.2014 as under:-

1. Justification for three stage drawing for reduction of pipe /tube for the following:

- (i) For reduction of pipe /tube form OD 21 mm to 19 mm OD.
- (ii) For reduction of pipe /tube form OD 13 mm to 12 mm OD.
- (iii) For reduction of pipe /tube form OD 33 mm to 25 mm OD

2. Reduction in OD and wall thickness at each stage of drawing.

The case stands deferred to 22.04.2014

51	Case No.:31/11/81-ALC2/2013	Party Name:PRECISION WIRES INDIA LTD.	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00185/AM14/	RLA File :03/95/040/00252/AM14/	Lic.No/Date:0310739489 28.06.2013	Defer Date:22.04.2014
	Decision: The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a reminder to RA for forwarding thecopy of the application of the firm within 15 days otherwise matter may be treated as closed. The case stands deferred to 22.04.2014.			

52	Case No.:24/11/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00178/AM14/	RLA File :07/24/040/00101/AM14/	Lic.No/Date:0710096368 02.07.2013	Defer Date:22.04.2014
	Decision: NC observed that case is under examination at DHI. The case stands deferred to 22.04.2014.			

53	Case No.:30/11/81-ALC2/2013	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status: Approved
	HQ File :01/81/050/00184/AM14/	RLA File :56/24/040/00004/AM14/	Lic.No/Date:5610002415 03.07.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(10)/2011-TW dated 12.02.2014 as under:-			
Export Product		Import Item		
Description	Quantity	Description	Quantity	
Cold rolled Galvanized/ Galannealed (Plan/ corrugated) Alloy Steel Sheets/ Strips/ Wide Coils having zinc coating 90 gm/m ² of the following thicknesses; 0.14 mm, 0.15 mm and 0.20 mm	3000 MT :	Hot Rolled Alloy Steel Sheets/Strips/Wide Coils of relevant grade	3066.8 MT	
	(i) 0.14 MM – 1375 MT			
	(ii) 0.15 MM – 725 MM	Zinc (In Ingot Form)	131.181 MT	
	(iii) 0.20 MM – 900 MT	Rolling mill rolls	3.75 MT	
		Rolling oil	1.05 MT	

		Steel strapping	6.0 MT
R/A may take suitable consequential action accordingly.			

54	Case No.:15/11/81-ALC2/2013	Party Name:AMAR KNITMESH TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00169/AM14/	RLA File :30/24/040/00018/AM14/	Lic.No/Date:3010095210 10.07.2013	Defer Date:22.04.2014
	Decision: NC observed that comments from DIT is still awaited. NC decided to send a reminder to DIT to furnish their comments. The case stands deferred to 22.04.2014.			

55	Case No.:23/11/81-ALC2/2013	Party Name:RAAJRATNA METAL INDUSTRIES LIMITED	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00177/AM14/	RLA File :08/24/040/00147/AM14/	Lic.No/Date:0810122655 10.07.2013	Defer Date:22.04.2014
	Decision: The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm within 15 days. The case stands deferred to 22.04.2014.			

56	Case No.:25/11/81-ALC2/2013	Party Name:AVO CARBON INDIA PRIVATE LTD.,	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00179/AM14/	RLA File :04/24/040/00249/AM13/	Lic.No/Date:0410147949 11.07.2013	Defer Date:22.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 22.04.2014			

57	Case No.:32/11/81-ALC2/2013	Party Name:AVO CARBON INDIA PRIVATE LTD.,	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00186/AM14/	RLA File :04/24/040/00250/AM13/	Lic.No/Date:0410147950 11.07.2013	Defer Date:22.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 22.04.2014			

58	Case No.:40/11/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00194/AM14/	RLA File :04/24/040/00071/AM14/	Lic.No/Date:0410147961 15.07.2013	Defer Date:22.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 22.04.2014			

	Case No.:6/14/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:26/81-ALC2/2013	Status:
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59			11.03.2014	Approved
	HQ File :01/81/050/00211/AM14/	RLA File :31/83/040/00075/AM14/	Lic.No/Date:3110059581 29.07.2013	
Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. (B)/233 dated 18.10.2013 as under:- - Description of export product may be modified as CRGO Lamination for Transformer. - World secondary/ defective CRGO electrical steel coils may be deleted form the description of import items. - Wastage claimed @ of 2% may be allowed as applied by the firm. R/A may take suitable consequential action accordingly.				

60	Case No.:46/11/81-ALC2/2013	Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00200/AM14/	RLA File :05/23/040/00196/AM14/	Lic.No/Date:0510362265 07.08.2013	Defer Date:22.04.2014
Decision: The Committee observed that the application of the firm has not been received.Therefore, the Committee decided to send a reminder to RA for forwarding thecopy of the application of the firm within 15 days otherwise matter may be treated as closed. The case stands deferred to 22.04.2014.				

61	Case No.:1/17/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00309/AM14/	RLA File :07/24/040/00139/AM14/	Lic.No/Date:0710097554 16.08.2013	Defer Date:22.04.2014
Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O.No. 3(89)/2013/TSW(B)/2 dated 01/01/2014 as under:- - Unit weight and brief specification /rating of each export product separately. - Information as per Sl. No. 3, 5 & 11 of SDL for each export product separately. The case stands deferred to 22.04.2014.				

62	Case No.:43/15/81-ALC2/2013	Party Name:ESSAR FERRO ALLOYS COMPANY	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Approved
	HQ File :01/81/050/00258/AM14/	RLA File :05/23/040/00146/AM14/	Lic.No/Date:0510362904 19.08.2013	

Decision:NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/43/2014-TSW/62 dated 25.03.2014 as under:-

1. Word "Un-armoured" may be deleted from the description of export products.
2. Size of cables , their quantities and net export weight may be specified as under:

Size	Qty. in Kms.	Net Export Weight (Kgs.)
4 C X 2.5 mm ²	9.6	6219
4 C X 4 mm ²	11.2	7886
4 C X 6 mm ²	11.2	10171
4 C X 10 mm ²	13.2	14636
4 C X 16 mm ²	13.0	17682
4 C X 25 mm ²	9.0	14846
4 C X 35 mm ²	5.0	10805
4 C X 50 mm ²	2.5	7674
4 C X 70 mm ²	3.5	13520
4 C X 95 mm ²	3.0	14921
4 C X 120 mm ²	1.0	6571
4 C X 150 mm ²	1.5	11443
1 C X 70 mm ²	6.0	4000
TOTAL	89.7	140374

2. Quantity of import item at Sl. No 1 viz. Copper Ingots/Copper Wire Rod may be allowed as 51313 Kgs. as 1.01 Kgs./Kg. content in the export products.
3. Quantity of import item at Sl. No 2 viz. PVC Compound may be allowed as 1.05 Kgs./Kg. content in the export products.
4. Quantity of import item at Sl. No 3 viz. Galvanised Steel Wire may be allowed as 1.02 Kgs./Kg. content in the export products.

R/A may take suitable consequential action accordingly.

63	Case No.:1/14/81-ALC2/2013	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00206/AM14/	RLA File :07/24/040/00155/AM14/	Lic.No/Date:0710098022 03.09.2013	Defer Date:22.04.2014
	Decision: The Committee observed that the application of the firm has not been received.Therefore, the Committee decided to send a reminder to RA for forwarding thecopy of the application of the firm within 15 days. The case stands deferred to 22.04.2014.			

64	Case No.:2/14/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00207/AM14/	RLA File :07/24/040/00138/AM14/	Lic.No/Date:0710098133 06.09.2013	Defer Date:22.04.2014
	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O.No. 3(89)/2013/TSW(B)/2 dated 01/01/2014 as under:- 1. Unit weight and brief specification /rating of each export product separately.			

2. Information as per Sl. No. 3, 5 & 11 of SDL for each export product separately.
The case stands deferred to 22.04.2014.

65	Case No.:3/14/81-ALC2/2013	Party Name:CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00208/AM14/	RLA File :05/23/040/00229/AM14/	Lic.No/Date:0510364982 09.09.2013	Defer Date:22.04.2014
Decision: The Committee observed that the application of the firm has not been received.Therefore, the Committee decided to send a reminder to RA for forwarding thecopy of the application of the firm within 15 days. The case stands deferred to 22.04.2014.				

66

Case No.:1/20/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status: Approved
HQ File :01/81/050/00363/AM14/	RLA File :34/24/040/00166/AM14/	Lic.No/Date:3410038157 08.10.2013	

Decision:NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/43/2014-TSW/66 dated 25.03.2014 as under:-

1. Net weight of export products may be corrected as under:

Sl. No.	Net Export Weight (MT)	Sl. No.	Net Export Weight (MT)	Sl. No.	Net Export Weight (MT)
1	384.37	5	21.24	9	40.72
2	10.25	6	7.11	10	566.06
3	0.99	7	34.81	11	28.83
4	14.26	8	7.62		

2. Taking clue from SION at Sl. No. C-1291, quantities of import items may be allowed as under:

(i) Word “Relevant” may be prefixed with the description of import item at Sl. No. 1.

(ii) Thickness of import item at Sl. No. 12 may be modified as “6 mm, 8 mm, 10 mm, 12 mm & 14 mm”

(iii) Total Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 1095.26 MT inclusive of 5 % wastage.

(ii) Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 4324.98 Kgs.

(iii) Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 3681.02 Kgs inclusive of 5 % wastage.

(iv) Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 3052 Kgs inclusive of 5 % wastage.

(v) Quantity of import item at Sl. No. 5 viz. Polyethylene may be allowed as 37138 Kgs. inclusive of 5 % wastage.

(vi) Quantities of import items at Sl.No. 6 may be allowed within 6 % of fob value of exports.

R/A may take suitable consequential action accordingly.

67	Case No.:2/20/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status:Deferred
	HQ File :01/81/050/00364/AM14/	RLA File :34/24/040/00165/AM14/	Lic.No/Date:3410038159 08.10.2013	Defer Date:22.04.2014

Decision:The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm within 15 days. The case stands deferred to 22.04.2014.

68	Case No.:4/20/81-ALC2/2013	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status: Approved
	HQ File :01/81/050/00366/AM14/	RLA File :34/24/040/00167/AM14/	Lic.No/Date:3410038224 18.10.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/43/2014-TSW/68 dated 25.03.2014 as under:- 1. Net weight of export product may be specified as 18.525 MT containing 1200 Kgs. of Copper Wire. 2. Quantities of import items at Sl. No 1 & 5 may be allowed as applied for i.e. 1200 Kgs. & 90 Kgs. respectively on net to net basis. 3. Weights of import items at Sl. Nos.6 & 7 may be specified as 5400 Kgs& 4455 Kgs respectively. 4. Quantities of import items from Sl. No 2 to 4, 6 & 7 may be allowed on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

69	Case No.:7/20/81-ALC2/2013	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status: Approved
	HQ File :01/81/050/00369/AM14/	RLA File :34/24/040/00168/AM14/	Lic.No/Date:3410038225 18.10.2013	
	Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/43/2014-TSW/69 dated 25.03.2014 as under:- 1. Word “containing 1216 Kgs. of Copper Wire” may be suffixed with the description of export product. 2. Quantities of import items at Sl. No 1 & 5 may be allowed as applied for i.e. 1216 Kgs. & 48 Kgs. respectively on net to net basis. 3. Quantities of import items from Sl. No 2 to 4, 6 & 7 may be allowed on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

70	Case No.:14/20/81-ALC2/2013	Party Name:VEEKAY GENERAL INDUSTRIES	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status: Deferred
	HQ File :01/81/050/00376/AM14/	RLA File :05/24/040/00287/AM14/	Lic.No/Date:0510370837 12.11.2013	Defer Date:22.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 22.04.2014.			

71	Case No.:4/26/81-ALC2/2013	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status: Deferred
	HQ File :01/81/050/00480/AM14/	RLA File :03/95/040/00499/AM14/	Lic.No/Date:0310761605 12.12.2013	Defer Date: 22.04.2014
	Decision: The Committee observed that the application of the firm has not been received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm within 15 days. The case stands deferred and to be relisted on 22.04.2014.			

72	Case No.:1/26/81-ALC2/2013	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status: Deferred
	HQ File :01/81/050/00477/AM14/	RLA File :07/24/040/00384/AM14/	Lic.No/Date:0710101784 30.01.2014	Defer Date: 22.04.2014
	Decision: The Committee observed that the application of the firm has not been received.Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm within 15 days. The case stands deferred and to be relisted on 22.04.2014.			

73	Case No.:2/26/81-ALC2/2013	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status: Closed
	HQ File :01/81/050/00478/AM14/	RLA File :07/24/040/00424/AM14/	Lic.No/Date:0710102407 25.02.2014	
	Decision: NC observed that RA has issued the above AA on repeat basis. Hence NC decided to close the case.			

73	Case No.:3/26/81-ALC2/2013	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status: Closed
	HQ File :01/81/050/00479/AM14/	RLA File :07/24/040/00435/AM14/	Lic.No/Date:0710102408 25.02.2014	
	Decision: NC observed that RA has issued the above AA on repeat basis. Hence NC decided to close the case.			

75	Case No.:5/26/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status: Closed
	HQ File :01/81/050/00481/AM14/	RLA File :08/24/040/00511/AM14/	Lic.No/Date:0810129288 28.02.2014	
	Decision: NC observed that RA has issued the above AA on repeat basis. Hence NC decided to close the case.			

76	Case No.:6/26/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status: Closed
	HQ File :01/81/050/00482/AM14/	RLA File :08/24/040/00534/AM14/	Lic.No/Date:0810129413 06.03.2014	
	Decision: NC observed that RA has issued the above AA on repeat basis. Hence NC decided to close the case.			

77	Case No.:7/26/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status: Closed
	HQ File :01/81/050/00483/AM14/	RLA File :08/24/040/00538/AM14/	Lic.No/Date:0810129414 06.03.2014	
	Decision: NC observed that RA has issued the above AA on repeat basis. Hence NC decided to close the case.			

78	Case No.:8/26/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:26/81-ALC2/2013 11.03.2014	Status: Closed
	HQ File :01/81/050/00484/AM14/	RLA File :08/24/040/00539/AM14/	Lic.No/Date:0810129415 06.03.2014	
	Decision: NC observed that RA has issued the above AA on repeat basis. Hence NC decided to close the case.			

Offline Agenda Meeting No. 26/81 dated 11.03.2014

Sl. No. 292

CASE NO. AR-22	M/s Powergear Ltd., Bangalore.
Meeting No. 26/81	F. No. 01/81/050/779/AM09/DES-II
Dated: 11.03.2014	Request of M/s Powergear Ltd., Bangalore for modification in IO Norms in respect of AA No. 0710063772 dated 17.03.2009 issued from RA, Bangalore.

Decision:NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 22.04.2014.

Sl. No. 293

CASE NO. AR-21	M/s Powergear Ltd., Bangalore.
Meeting No. 26/81	F. No. 01/81/050/697/AM09/DES-II
Dated: 11.03.2014	Request of M/s Powergear Ltd., Bangalore for modification in IO Norms in respect of AA No. 0710062589 dated 27.01.2009 issued from RA, Bangalore.

Decision:NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 22.04.2014.

Sl. No. 294

CASE NO. AR-20	M/s Powergear Ltd., Bangalore.
Meeting No. 26/81	F. No. 01/81/050/776/AM09/DES-II
Dated: 11.03.2014	Request of M/s Powergear Ltd., Bangalore for modification in IO Norms in respect of AA No. 0710063667 dated 17.03.2009 issued from RA, Bangalore.

Decision:NC observed that case is under examination at DHI. The case stands deferred to 22.04.2014.

Sl. No. 295

CASE NO. AR-19	M/s Powergear Ltd., Bangalore.
Meeting No. 26/81	F. No. 01/81/050/798/AM07/DES-II
Dated: 11.03.2014	Request of M/s Powergear Ltd., Bangalore for modification in IO Norms in respect of AA No. 0710049603 dated 15.01.2006 issued from RA, Bangalore.

Decision:NC decided to forward all documents of this case to DHI. The case stands deferred to 22.04.2014.

Sl. No. 296

CASE NO. AR-	M/s Powergear Ltd., Bangalore.
Meeting No. 26/81	F. No. 01/81/050/419/AM09/DES-II
Dated: 11.03.2014	Request of M/s Powergear Ltd., Bangalore for modification in IO Norms in respect of AA No. 0710060192 dated 29.09.2008 issued from RA, Bangalore.

Decision:NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 22.04.2014.

Sl. No. 297

CASE NO. AR-	M/s SMIIEL (A unit of MothersonSumi Systems Ltd.)
Meeting No. 26/81	F. No. 01/81/050/514/AM11/DES-II
Dated: 11.03.2014	Request of M/s SMIIEL (A unit of MothersonSumi Systems Ltd.) for modification in IO Norms in respect of AA No. 0510282431 dated 27.01.2011.

Decision:NC decided to maintain earlier decision in this case and reject the request of firm for higher wastage as per written comments of C&PC vide O.M No. 46011/49/2006-PC-II dated 24.2.2014.

Sl. No. 298

CASE NO. AR-	M/s Euro Solo Energy Systems Ltd., Mumbai.
Meeting No. 26/81	F. No. 01/81/050/464/AM09/DES-II
Dated: 11.03.2014	Request of M/s Euro Solo Energy Systems Ltd., Mumbai for fixation of Ad-hoc Norms in respect of Advance Authorisation No. 0310490707 dated 16.10.2008 of the export product "Dry Cell".

Decision:NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred to 22.04.2014.

Sl. No. 299

CASE NO. AR-	M/s Savera Auto Comps (P) Ltd.
Meeting No. 26/81	F. No. 01/80/050/00042/AM12/DES-II
Dated: 11.03.2014	Advance Licence No. 0310622965 dated 23.03.2011.
	Request of M/s Savera Auto Comps (P) Ltd. for fixation of IO Norms in respect of Advance License No. 0310622965 dated 23.03.2011.

Decision:NC observed that comments from D/o. C&PC is still awaited. NC decided to send a D.O. letter to D/o. C&PC to furnish their comments. The case stands deferred to 22.04.2014.

Sl. No. 300

CASE NO. AR-	M/s. Narayan Powertech (P) Ltd.
Meeting No. 26/81	F.No.01/81/50/971/AM07/DES-II
Dated: 11.03.2014	Advance Licence No. 3410017503 dated 28.11.2006

Decision:NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non submission of reply from the firm.

R/A may take suitable consequential action accordingly.

Sl. No. 301

CASE NO. AR-	M/s. LietnerShriram Manufacturing Limited
Meeting No. 26/81	F.No.01/81/050/0488/AM10/DES-II
Dated: 11.03.2014	Advance Licence No. 0410110189 dated 15.12.2009
	RLA's F.No.04/24/040/00236/AM10

Decision:NC observed that comments from D/o. C&PC is still awaited. NC decided to send a D.O. letter to D/o. C&PC to furnish their comments. The case stands deferred to 22.04.2014.

Sl. No. 302

CASE NO. AR-	M/s. Narayan Powertech (P) Ltd.
Meeting No. 26/81	F.No.01/81/50/1642/AM04/DES-II
Dated: 11.03.2014	Advance Licence No. 3410009867 dated 04.03.2004

Decision:NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non submission of reply from the firm.

R/A may take suitable consequential action accordingly.

Sl. No. 303

CASE NO. AR-	M/s. Bilcare Limited., Pune.

Meeting No. 26/81	F.No.01/81/50/278/AM13/DES-II
Dated: 11.03.2014	Advance Licence No. 3110055325 dated 08.08.2012

Decision:NC decided to withdraw the case from agenda as decision in this case already been taken in earlier meeting.

Sl. No. 304

CASE NO. AR-	M/s. Bilcare Limited., Pune.
Meeting No. 26/81	F.No.01/81/50/454/AM13/DES-II
Dated: 11.03.2014	Advance Licence No. 3110056878 dated 18.01.2013

Decision:NC decided to withdraw the case from agenda as decision in this case already been taken in earlier meeting.

Sl. No. 305

CASE NO. AR-	M/s. Videocon International Ltd., Aurangabad.
Meeting No. 26/81	F.No.01/81/50/943/AM04/DES-II
Dated: 11.03.2014	Request of M/s. Videocon International Ltd., Aurangabad for fixation of Ad-hoc Norms in respect of Advance Authorisation No. 0310224291 dated 23.01.2004 for the export product " 21 "CPT Assembly'.

Decision:NC observed that comments from DIT is still awaited. NC decided to send a D.O. letter to DIT to furnish their comments. The case stands deferred to 22.04.2014.

Sl. No. 306

CASE NO. AR-	M/s. Alstom India Limited, Mumbai.
Meeting No. 26/81	F.No.01/81/50/481/AM11/DES-II
Dated: 11.03.2014	Request of M/s Alstom India Limited, Mumbai. for fixation of IO Norms in respect of Advance License No. 0310606403dated 15.12.2010.

Decision:NC observed the case decided to refer the case with a copy of representation to DHI. The case stands deferred to 22.04.2014.

Sl. No. 307

CASE NO. AR-	M/s. Apar Industries Limited, Mumbai.
Meeting No. 26/81	F.No.01/81/162/686/AM13/DES-II
Dated: 11.03.2014	Modification of SION C 1394, C 1479.

Decision: NC decided to defer the case .

Sl. No. 308

CASE NO. AR-	M/s. High Energy Batteries (India) Limited, Chennai
Meeting No. 26/81	F.No.01/81/50/388/AM11/DES-II
Dated: 11.03.2014	Request for Modification in unit of measurement in respect of AA No. 0410117730 dated 01.10.2010.

Decision:NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/43/2014-TSW/308_A/R dated 25.03.2014 as under:-
For the purpose of redemption , quantities of import items at Sl. No. 2 & 3 in Nos.

may be allowed as 1390 Nos.& 1271 Nos. respectively

R/A may take suitable consequential action accordingly.

Sl. No. 309

CASE NO. AR-	M/s. Mayfair International, Mumbai
Meeting No. 26/81	F.No.01/81/50/481/AM12/DES-II
Dated: 11.03.2014	Request for fixation of IO Norms in respect of Advance License No. 0310675713 dated 10.01.2012.

Decision:NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/43/2014-TSW/309_A/R dated 25.03.2014 as under:-

1. Description of export product may be kept as "Stainless Steel Assorted Plates Tech Grade AISI410"
2. Quantity of export product may be modified as 185.535 MT (353595 Nos.)
3. Words " of relevant thickness" " may be suffixed with the description of import item.
4. Quantity of import item may be allowed as 353595 Nos. on net to net basis. However, weight of import item may be allowed as 187.391 MT inclusive of 1 % wastage.

R/A may take suitable consequential action accordingly.

Part –C

Sl. No. 62

CASE NO. C-1	M/s. Carclo Technical Plastics (P) Ltd.
Meeting No. 26/81	F.No.01/81/162/0043/AM'14/DES-II
Dated: 11.03.2014	Request of M/s. Carclo Technical Plastics (P) Ltd. Bangalore (100%EOU) forwarded by Development Commissioner SCEZ Bangalore for fixation of scrap/wastage norms.

Decision:NC observed that case is under examination of C&PC. The case stands deferred to 22.04.2014.

Supplementary agenda

Sl. No. 310

CASE NO. AR-54	M/s. Stera Engineering India(P) Ltd.
Meeting No. 26/81	F.No.01/81/50/175/AM11/DES-II
Dated: 11.03.2014	Request for fixation of IO Norms in respect of Advance License No. 0410116884 dated 01.09.2010.

Decision: The representative of the firms were appeared before NC for personal hearing and explain their case. The case stands deferred to 22.04.2014. The unit was asked to submit the revised calculation based on actual findings.

Sl. No. 311

CASE NO. AR-3	M/s. Sterlite Industries (I) Ltd.
Meeting No. 26/81	F.No.01/81/162/96/AM12/DES-II
Dated: 11.03.2014	Request for fixation of IO Norms in respect of Advance License No. 3510030590 dated 15.06.2010.

Decision:The representative of firm couldn't appear for Personal Hearing. NC decided to give another chance to firm for personal hearing. The case stands deferred to 22.04.2014.

Sl. No. 312

CASE NO. AR-85	M/s. Oil Country Tubular Ltd.
Meeting No. 26/81	F.No. 01/81/50/774/AM08/DES-II
Dated: 11.03.2014	Modification of ad-hoc norms in respect of three Advance Authorisation Nos. (i) 0910030460 dated 06.06.2007 (ii) 0910030628 dated 21.06.2007 (iii) 0910030867 dated 12.07.2007.

Decision:NC decided to modify the norms of above AAs as per written comments of DHI vide U.O. No. 3(27)/2013/TSW(B) dated 05.03.2014 as under:-

There is an existing SION i.e. C-1313 for the product exported by the firm which is as under:

1	2	3	4	5
Sl No	Export Item	Quantity	Import Item	Qty allowed
C1313	Drill Collars Magnetic or Non Magnetic Slic or Spiral	100 No	Relevant Hollow Drill Collar Bar, Tube, Magnetic or Non Magnetic of relevant dia	102 Nos.

The firm has submitted a certificate from Central Excise that they had installed a Deep Hole Gun Drilling Machine on 29th October, 2007 and they are manufacturing the export product from solid bar as well as hollow pipes. Hence NC decided to include Solid Bar as an alternate input in column No. 4 of the above table in respect of above advance authorisations. No change in wastage norms is allowed.

R/A may take suitable consequential action accordingly.

Sl. No. 313

CASE NO. AR-37	M/s. Viown Mettube Pvt. Ltd., New Delhi
Meeting No. 26/81	F.No.01/81/50/444/AM-13/DES-II

Dated: 11.03.2014	Request of M/s. ViownMettubePvt. Ltd., New Delhi for fixation in Adhoc norms in respect of Annual Advance License No. 0510344101 dated 10.09.2013.
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Decision:NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/43/2014-TSW/313_A/R dated 25.03.2014 as under:-

1. Quantity of import item at Sl. No. 1 may be allowed as 1.06 Kgs./Kg. content in the export product.
2. Quantity of import item at Sl.No.2 may be allowed 1.05 Kgs./Kg. content in the export product.
3. Quantity of import item at Sl.No.3 may be allowed within 1 % of FOB value of exports.

R/A may take suitable consequential action accordingly.

CASE NO. C-17	M/s. Paramount Communications Ltd., New Delhi
Meeting No. 26/81	F.No.01/81/50/227/AM-12/DES-II
Dated: 11.03.2014	Clarification for changing the composition of the export product in respect of AA No. 0510300201 dated 24.8.2011

Decision:NC decided to send a letter to firm to furnish following details :-

- i. Specification for export product applied for and actually exported.

The case stands deferred to 22.04.2014.
